

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 7/TT/2022

Date: 21.3.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset under "Baharampur (POWERGRID) - Bheramara (BANGLADESH) 02nd 400kV D/C transmission line (INDIAN PORTION)" in Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

2019-24 Period

- a. Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period. Specify whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
- b. Submit chronological events leading to time over-run along with detailed justification.

Forms

- c. Provide flow of liabilities statement as per annexure-I attached herewith.
- d. Submit form – 12.

2. Clarify the status of downstream system of the asset covered under in the instant petition.

3. Submit the methodology for calculation of rate of interest used for the computation of IDC in case of loans obtained with ‘floating rate’ for assets covered in instant petition.

4. Submit the following information regarding IDC calculation is submitted for all transmission assets:

- a) For foreign loans (loan wise): Drawl dates and respective drawl amounts, rate of interest, exchange rates used for conversion, interest discharged upto COD, year wise interest discharged after COD and interest payment dates before and after COD along with loan proof documents in the following format:

Loans	Amount	Interest Rate	Drawl Date	Total IDC	Annual Interest Payment Date upto DOCO	Interest Discharged upto DOCO	Annual Interest Payment Date after DOCO

- b) For domestic loans with floating rates of interest (loan -wise): detailed calculation of weighted average rates of interest along with history of interest rates applicable from drawl date to COD

5. Confirm whether there is no further additional information required to be submitted by the petitioner.

6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)

Annexure-I

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge					Reversal					Additional Liability Recognized					Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24	

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify